IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75651 of 2019

(Arising out of Order-in-Appeal No.608/S.Tax I/Kol/2018 dated 30.11.2018 passed by Commissioner (Appeals) of CGST & Excise, Kolkata)

M/s West Bengal Electronics Industry Development Corporation Limited
(WEBEL Bhavan, Block-EP & GP, Sector V, Bidhannagar, Salt Lake, Kolkata-700091)

Appellant

VERSUS

Commissioner of Central Excise,Kolkata North
(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPERANCE :

None for the Appellant
Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.77037/2024

DATE OF HEARING : 20 .09.2024
DATE OF DECISION :20.09.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeals. Accordingly, the appeals filed by the appellant are dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

mm